

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 14/82-ALC4/2011 MEETING DATE : 05.07.2011

The Meeting No.14/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 05.07.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri V.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Shri S.S. Bose, Sr. D.O., DIPP
4. Shri D. Dwarkanath, DDG
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.13/82 dated 28.06.2011 were ratified by the Committee.

Case No.B-127	M/S Anuh Pharma Ltd.
Norms Committee Meeting No.14/12	F.No.01/82/050/01408/AM09/DES-III
Meeting Date:05.07.2011	RA F.No.03/94/040/00866/AM09
Adv.Lic.No.0310497908 dated 15.12.2008	
Committee considered case as per agenda and observed that the firm was requested to appear for personal hearing to explain their case, but they have sought postponement for 19.07.2011. Accordingly, it was decided to call the firm for personal hearing on 19.07.2011 and defer the case for 19.07.2011.	

Case No.B-128	M/S Alembic Ltd.
Norms Committee Meeting No.14/12	F.No.01/82/050/01228/AM08/DES-III
Meeting Date:05.07.2011	RA F.No.34/24/040/00140/AM08
Adv.Lic.No.3410019698 dated 25.09.2007	
Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.	

Case No.B-129	M/S Alembic Ltd.
Norms Committee Meeting No.14/12	F.No.01/82/050/01117/AM08/DES-III
Meeting Date:05.07.2011	RA F.No.34/24/040/00110/AM08
Adv.Lic.No.3410019573 dated 06.09.20047	
Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.	

Case No.B-129A	M/S Intas Pharma Ltd.
Norms Committee Meeting No.14/12	F.No.01/82/050/01420/AM09/DES-III
Meeting Date:05.07.2011	RA F.No.08/24/040/00073/AM10
Adv.Lic.No.0810076754 dated 15.07.2009	
Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.	

Case No.B-130	M/S PI Industries Ltd.
Norms Committee Meeting No.14/12	F.No.01/82/050/01275/AM10/DES-III
Meeting Date:05.07.2011	RA F.No.13/24/040/00023/AM10
Adv.Lic.No.1310030771 dated 16.12.2009	
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.15022/76/2008-Ch.II dated 04.07.2011 and in consultation with technical authority present in meeting, decided to amend the description of import item No.3 to read as "Platinum Vanadium Catalyst (1%Pt + 2% V on activated carbon, Water wet LOD 55%-75%)" without any other change in the decision taken in 22/82 meeting held on 31.08.2010. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-131	M/S Yasho Industries Ltd.
Norms Committee Meeting No.14/12	F.No.01/82/050/01769/AM09/DES-III
Meeting Date:05.07.2011	RA F.No.03/95/040/01002/AM09
Adv.Lic.No.0310513238 dated 25.03.2009	
Committee considered case as per agenda and observed that the firm was requested to furnish production and consumption data certified by Central Excise Authority, but the same has not been received and norms can not be revised in absence of required data. It was, therefore, decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.C-26	M/S Shasun Pharmaceuticals Ltd.
Norms Committee Meeting No.14/12	F.No.01/82/162/00267/AM12/DES-III
Meeting Date:05.07.2011	
Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.	

Case No.C-27	M/S Shasun Pharmaceuticals Ltd.
Norms Committee Meeting No.14/12	F.No.01/82/162/00261/AM12/DES-III
Meeting Date:05.07.2011	
Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.	

1	Case No.:76/42/82-ALC4/2007	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00412/AM08/	RLA File :04/24/040/00151/AM08/	Lic.No/Date:0410090415 03.08.2007	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION with 10% wastage. RA concerned may take further necessary action as per above decision of NC.			

2	Case No.:8/7/82-ALC4/2009	Party Name:MAKSON INDUSTRIES PVT. LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00079/AM10/	RLA File :03/95/040/00025/AM10/	Lic.No/Date:0310518715 06.05.2009	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of DC(MSME).			

3	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:7/28/82-ALC4/2009	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00567/AM10/	RLA File :03/94/040/01121/AM09/	Lic.No/Date:0310524602 17.06.2009	Defer Date:02.08.2011
	Decision :Committee decided to forward a copy of application to Department of Bio-technology for their comments. Accordingly, case was deferred for 02.08.2011.			

5	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

6	Case No.:74/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00108/AM11/	RLA File :09/24/040/00203/AM10/	Lic.No/Date:0910039636 16.10.2009	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:14/33/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM10/	RLA File :09/24/040/00262/AM10/	Lic.No/Date:0910039756 29.10.2009	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:27/34/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00672/AM10/	RLA File :09/24/040/00310/AM10/	Lic.No/Date:0910039804 05.11.2009	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

	Case No.:14/41/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
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9	HQ File :01/82/050/00849/AM10/	RLA File :05/24/040/00414/AM10/	Lic.No/Date:0510255098 22.12.2009	Defer Date:30.08.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.				

10	Case No.:83/46/82-ALC4/2009	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Rejected
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288 23.12.2009	
Decision :Withdrawn as the case has already been rejected by NC in 9/82 meeting held on 31.05.2011.				

11	Case No.:81/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Rejected
	HQ File :01/82/050/00115/AM11/	RLA File :09/24/040/00390/AM10/	Lic.No/Date:0910040690 28.01.2010	
Decision : Withdrawn as the case has already been rejected by NC in 9/82 meeting held on 31.05.2011.				

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Case No.:81/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
HQ File :01/82/050/00296/AM11/	RLA File :09/24/040/00429/AM10/	Lic.No/Date:0910040725 29.01.2010		
Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sitagliptin Phosphate Monohydrate	1 KG.	1.	Ethyl Trifluoroacetate	18.26 kg
		2.	2,4,5-Trifluorophenyl Acetic Acid	4.673 kg
		3.	Sodium Borohydrate	0.597 kg
		4.	Acetonitrile	12.50 kg
		5.	(3-Trifluoromethyl)-5,6,7,8-Tetrahydro[1,2,4]Triazolo[4,3-a]Pyrazine Hydrochloride	3.022 kg
RA concerned may take further necessary action as per above decision of NC.				

13	Case No.:41/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00256/AM11/	RLA File :03/94/040/00980/AM10/	Lic.No/Date:0310559358 09.02.2010	
Decision :Withdrawn as the case has already been approved by NC in 4/82 meeting held on 26.04.2011.				

14	Case No.:49/22/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00702/AM11/	RLA File :09/24/040/00250/AM10/	Lic.No/Date:0910040873 09.02.2010	Defer Date:23.08.2011
Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.				

	Case No.:44/20/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2011	Status:Case Deferred
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15	Case No.:44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:53/5/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00087/AM11/	RLA File :08/24/040/00004/AM11/	Lic.No/Date:0810088011 07.04.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:48/14/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00410/AM11/	RLA File :03/94/040/00933/AM10/	Lic.No/Date:0310570355 20.04.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:20/6/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00167/AM11/	RLA File :07/24/040/00002/AM11/	Lic.No/Date:0710071273 28.04.2010	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION with 10% wastage. RA concerned may take further necessary action as per above decision of NC.			

20	Case No.:56/14/82-ALC4/2010	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00418/AM11/	RLA File :03/95/040/00081/AM11/	Lic.No/Date:0310573993 12.05.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:135/9/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00350/AM11/	RLA File :09/24/040/00040/AM11/	Lic.No/Date:0910042075 19.05.2010	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 19.08.2011 for comments of Department of C&PC.			

22	Case No.:7/26/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00825/AM11/	RLA File :09/24/040/00061/AM11/	Lic.No/Date:0910042109 25.05.2010	
	Decision :Withdrawn as the case has already been approved by NC in 4/82 meeting held on 26.04.2011.			

23	Case No.:62/15/82-ALC4/2010	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00499/AM11/	RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059 31.05.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:15/22/82-ALC4/2010	Party Name:SUNWAYS LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00668/AM11/	RLA File :03/95/040/00140/AM11/	Lic.No/Date:0310576643 31.05.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:10/26/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Rejected
	HQ File :01/82/050/00828/AM11/	RLA File :09/24/040/00058/AM11/	Lic.No/Date:0910042154 31.05.2010	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish percentage content of API in the export product, but the same has not been received and norms can not be fixed in absence to required information. Accordingly, it was decided to reject the case. RA concerned may take further necessary action as per above decision of NC.			

26	Case No.:77/40/82-ALC4/2010	Party Name:SHREE VINAYAKA LIFE SCIENCES PVT LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01276/AM11/	RLA File :09/24/040/00512/AM10/	Lic.No/Date:0910042212 02.06.2010	
	Decision :Withdrawn as the case has already been approved by NC in 2/82 meeting held on 12.04.2011.			

27	Case No.:83/40/82-ALC4/2010	Party Name:SHREE VINAYAKA LIFE SCIENCES PVT LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01282/AM11/	RLA File :09/24/040/00444/AM09/	Lic.No/Date:0910042211 02.06.2010	
	Decision : Withdrawn as the case has already been approved by NC in 2/82 meeting held on 12.04.2011.			

28	Case No.:147/40/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01346/AM11/	RLA File :09/24/040/00072/AM11/	Lic.No/Date:0910042270 07.06.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

	Case No.:24/30/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2011	Status:Case
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29	Case No.:04/09/02-ALC4/2010	Party Name:SIMILAX LABORATORIES LIMITED	Meet No/Date: 14/02-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01115/AM11/	RLA File :09/24/040/00089/AM11/	Lic.No/Date:0910042293 10.06.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

31	Case No.:38/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01386/AM11/	RLA File :09/24/040/00029/AM11/	Lic.No/Date:0910042383 17.06.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:67/41/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01415/AM11/	RLA File :09/24/040/00005/AM11/	Lic.No/Date:0910042381 17.06.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

33	Case No.:20/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00457/AM11/	RLA File :07/24/040/00072/AM11/	Lic.No/Date:0710072323 18.06.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:79/41/82-ALC4/2010	Party Name:EXPO FINE CHEMICAL INDUSTRIES	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01427/AM11/	RLA File :24/24/040/00004/AM11/	Lic.No/Date:2410028786 22.06.2010	Defer Date:26.07.2011
	Decision : Committee decided to defer case for 26.07.2011 for comments of Department of C&PC.			

35	Case No.:5/15/82-ALC4/2010	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00442/AM11/	RLA File :09/24/040/00113/AM11/	Lic.No/Date:0910042470 25.06.2010	Defer Date:16.08.2011
	Decision : Committee decided to defer case for 16.08.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:28/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00953/AM11/	RLA File :09/24/040/00083/AM11/	Lic.No/Date:0910042514 05.06.2010	Defer Date:30.08.2011

25.06.2010

Decision : Committee considered case as per agenda and observed that the firm has given the description of export product to read as Lamivudine (NI)-EU Route. It was, therefore, decided to seek a clarification from the firm as to what is the meaning of (NI)-EU Route. Accordingly, case was deferred for 30.08.2011.

37	Case No.:51/41/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01399/AM11/	RLA File :09/24/040/00091/AM11/	Lic.No/Date:0910042508 25.06.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

38	Case No.:29/31/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00954/AM11/	RLA File :09/24/040/00082/AM11/	Lic.No/Date:0910042522 28.06.2010	Defer Date:30.08.2011
	Decision : Committee considered case as per agenda and observed that the firm has given the description of export product to read as Lamivudine (US Route). It was, therefore, decided to seek a clarification from the firm as to what is the meaning of US Route. Accordingly, case was deferred for 30.08.2011.			

39	Case No.:12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:67/22/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00720/AM11/	RLA File :03/95/040/00210/AM11/	Lic.No/Date:0310581119 29.06.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:78/15/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00515/AM11/	RLA File :34/24/040/00070/AM11/	Lic.No/Date:3410027389 30.06.2010	
	Decision :Withdrawn as the case has already been approved by NC in 51/82 meeting held on 22.03.2011.			

42	Case No.:49/41/82-ALC4/2010	Party Name:INDIAN IMMUNOLOGICALS LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01397/AM11/	RLA File :09/24/040/00004/AM11/	Lic.No/Date:0910042621 06.07.2010	Defer Date:02.08.2011
	Decision :Committee considered case as per agenda and in light of E-Mail dated 07.04.2011 received from Department of Bio-technology, decided to call the firm for personal hearing on 02.08.2011. Accordingly, case was deferred for 02.08.2011.			

43	Case No.:11/16/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00527/AM11/	RLA File :34/24/040/00077/AM11/	Lic.No/Date:3410027449	Defer

		07.07.2010	Date:30.08.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

44	Case No.:28/26/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00846/AM11/	RLA File :09/24/040/00397/AM10/	Lic.No/Date:0910042652 08.07.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

45	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

46	Case No.:1/18/82-ALC4/2010	Party Name:SUPER URECOAT INDUSTRIES	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00544/AM11/	RLA File :08/24/040/00112/AM11/	Lic.No/Date:0810090597 19.07.2010	
	Decision :Withdrawn as the case has already been approved by NC in 50/82 meeting held on 15.03.2011.			

47	Case No.:42/41/82-ALC4/2010	Party Name:GENEX PHARMA	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01390/AM11/	RLA File :03/94/040/00283/AM11/	Lic.No/Date:0310584078 19.07.2010	
	Decision :Withdrawn as the case has already been approved by NC in 9/82 meeting held on 31.05.2011.			

48	Case No.:122/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01321/AM11/	RLA File :22/24/040/00025/AM11/	Lic.No/Date:2210010236 03.08.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

49	Case No.:6/20/82-ALC4/2010	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00632/AM11/	RLA File :09/24/040/00167/AM11/	Lic.No/Date:0910043026 10.08.2010	
	Decision :Withdrawn as the case has already been approved by NC in 4/82 meeting held on 26.04.2011.			

	Case No.:59/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01407/AM11/	RLA File :03/95/040/00267/AM11/	Lic.No/Date:0310586682 10.08.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/168/2009-PI (Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as			

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applied by firm whichever is lower:-

Export Product	Quantity	Sl.No.	Import items	Quantity allowed
Rifampicin BP/USP	1 kg	1.	Sodium Rifa-S	0.98 kga
		2.	Chloroform	0.661 kg
		3.	Acetic Acid	0.16 kg
		4.	Piperzine Anhydrous	0.12 kg
		5.	Methylene Chloride	0.933 kg
		6.	Isopropyl Alcohol	0.51 kg
		7.	Dimethyl Formamide	0.75 kg
		8.	Tert. Butylamine	0.19 kg
		9.	Acetone	0.832 kg
		10.	1-Amino-4-Methyl Piperazine	0.16 kg

RA concerned may take further necessary action as per above decision of NC.

51	Case No.:4/21/82-ALC4/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM11/	RLA File :03/94/040/00440/AM11/	Lic.No/Date:0310587202 12.08.2010	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for reply from the firm.			

52	Case No.:15/31/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

53	Case No.:1/22/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00654/AM11/	RLA File :05/24/040/00171/AM11/	Lic.No/Date:0510270699 17.08.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

54	Case No.:121/40/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01320/AM11/	RLA File :22/24/040/00030/AM11/	Lic.No/Date:2210010307 18.08.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

55	Case No.:13/14/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00404/AM12/	RLA File :22/24/040/00037/AM11/	Lic.No/Date:2210010336 25.08.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:57/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01405/AM11/	RLA File :03/95/040/00382/AM11/	Lic.No/Date:0310589551 26.08.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:30/23/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00798/AM11/	RLA File :07/24/040/00200/AM11/	Lic.No/Date:0710073911 30.08.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

58	Case No.:32/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00800/AM11/	RLA File :09/24/040/00211/AM11/	Lic.No/Date:0910043338 31.08.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

60	Case No.:12/24/82-ALC4/2010	Party Name:VHB MEDISCIENCES LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00812/AM11/	RLA File :03/95/040/00447/AM11/	Lic.No/Date:0310591500 08.09.2010	
	Decision :Withdrawn as the case has already been approved by NC in 4/82 meeting held on 26.04.2011.			

61	Case No.:2/25/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00816/AM11/	RLA File :08/24/040/00169/AM11/	Lic.No/Date:0810092030 09.09.2010	
	Decision :Withdrawn as the case has already been approved by NC in 51/82 meeting held on 22.03.2011.			

62	Case No.:3/25/82-ALC4/2010		Party Name:APEX DRUGS & INTERMEDIATES LIMITED		Meet No/Date:14/82-ALC4/2011 05.07.2011		Status:Case Approved	
	HQ File :01/82/050/00817/AM11/		RLA File :09/70/040/00082/AM11/		Lic.No/Date:0910043460 09.09.2010			
	Decision : Committee considered the case as per agenda and in light of earlier decision taken in 35/82 meeting held on 24.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items		Qty. allowed	
	Clopidogrel bisulphate		1 kg.	1.	Couple amine Hcl		1.05 kg	

	2.	Methanol	4.25 kg
	3.	Methylene dichloride	1.03 kg
	4.	Acetone	1.68 kg
	5.	Formic acid	0.185 kg

RA concerned may take further necessary action as per above decision of NC.

63	Case No.:45/26/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00863/AM11/	RLA File :07/24/040/00222/AM11/	Lic.No/Date:0710074194 16.09.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

64	Case No.:47/26/82-ALC4/2010	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00865/AM11/	RLA File :09/24/040/00120/AM11/	Lic.No/Date:0910043539 17.09.2010	
	Decision :Withdrawn as the case has already been approved by NC in 5/82 meeting held on 03.05.2011.			

65	Case No.:43/31/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00968/AM11/	RLA File :03/95/040/00341/AM11/	Lic.No/Date:0310593360 22.09.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

66	Case No.:20/39/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01101/AM11/	RLA File :03/95/040/00321/AM11/	Lic.No/Date:0310593366 22.09.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

67	Case No.:70/40/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01269/AM11/	RLA File :22/24/040/00042/AM11/	Lic.No/Date:2210010445 24.09.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

68	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

69	Case No.:141/40/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01414/AM11/	RLA File :09/24/040/00142/AM11/	Lic.No/Date:0910043673 28.09.2010	Defer Date:30.08.2011

69	HQ File :01/82/050/01340/AM11/	RLA File :09/24/040/00406/AM10/	Lic.No/Date:0910043680 28.09.2010	Derer Date:30.08.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.				
70	Case No.:23/28/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00905/AM11/	RLA File :09/24/040/00233/AM11/	Lic.No/Date:0910043787 01.10.2010	
	Decision :Withdrawn as the case has already been approved by NC in 3/82 meeting held on 19.04.2011.			
71	Case No.:9/29/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00919/AM11/	RLA File :09/24/040/00255/AM11/	Lic.No/Date:0910043812 06.10.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			
72	Case No.:54/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01402/AM11/	RLA File :09/24/040/00289/AM11/	Lic.No/Date:0910043863 08.10.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			
73	Case No.:55/41/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01403/AM11/	RLA File :09/24/040/00298/AM11/	Lic.No/Date:0910043877 11.10.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			
74	Case No.:80/41/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01428/AM11/	RLA File :24/24/040/00009/AM11/	Lic.No/Date:2410029974 27.10.2010	Defer Date:26.07.2011
	Decision :Committee decided to remind the firm to furnish the required technical information. Accordingly, case was deferred for 26.07.2011.			
75	Case No.:5/33/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00999/AM11/	RLA File :05/23/040/00201/AM11/	Lic.No/Date:0510276254 03.11.2010	
	Decision :Withdrawn as the case has already been approved by NC in 5/82 meeting held on 03.05.2011.			
76	Case No.:7/33/82-ALC4/2010	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01001/AM11/	RLA File :03/94/040/00708/AM11/	Lic.No/Date:0310600070 03.11.2010	
	Decision : Withdrawn as the case has already been approved by NC in 51/82 meeting held on 22.03.2011.			

77	Case No.:9/33/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01003/AM11/	RLA File :09/24/040/00321/AM11/	Lic.No/Date:0910044180 04.11.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

78	Case No.:11/33/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01005/AM11/	RLA File :05/24/040/00274/AM11/	Lic.No/Date:0510276395 04.11.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

79	Case No.:91/41/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01439/AM11/	RLA File :04/24/040/00206/AM11/	Lic.No/Date:0410118692 08.11.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

80	Case No.:2/34/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/	Lic.No/Date:3410028544 09.11.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

81	Case No.:3/40/82-ALC4/2010	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01202/AM11/	RLA File :07/24/040/00316/AM11/	Lic.No/Date:0710075478 18.11.2010	
	Decision :Withdrawn as the case has already been approved by NC in 7/82 meeting held on 17.05.2011.			

82	Case No.:59/40/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01258/AM11/	RLA File :09/24/040/00324/AM11/	Lic.No/Date:0910044428 24.11.2010	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

83	Case No.:76/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01424/AM11/	RLA File :17/24/040/00085/AM09/	Lic.No/Date:1710003597 07.12.2010	
	Decision :Withdrawn as the case has already been approved by NC in 13/82 meeting held on 28.06.2011.			

84	Case No.:82/41/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01430/AM11/	RLA File :03/95/040/00674/AM11/	Lic.No/Date:0310604838 07.12.2010	
	Decision : Withdrawn as the case has already been approved by NC in 9/82 meeting held on 31.05.2011.			

85	Case No.:81/41/82-ALC4/2010	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01429/AM11/	RLA File :03/94/040/00723/AM11/	Lic.No/Date:0310605141 08.12.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

86	Case No.:73/41/82-ALC4/2010	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01421/AM11/	RLA File :08/24/040/00270/AM11/	Lic.No/Date:0810094594 13.12.2010	
	Decision : Withdrawn as the case has already been approved by NC in 1/82 meeting held on 05.04.2011.			

87	Case No.:77/41/82-ALC4/2010	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01425/AM11/	RLA File :03/94/040/00836/AM11/	Lic.No/Date:0310605981 13.12.2010	Defer Date:
	Decision : Withdrawn as the case has already been approved by NC in 51/82 meeting held on 22.03.2011.			

88	Case No.:64/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01263/AM11/	RLA File :09/24/040/00416/AM11/	Lic.No/Date:0910044737 16.12.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

89	Case No.:3/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01351/AM11/	RLA File :17/24/040/00034/AM10/	Lic.No/Date:1710003639 22.12.2010	
	Decision : Withdrawn as the case has already been approved by NC in 5/82 meeting held on 03.05.2011.			

90	Case No.:4/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01352/AM11/	RLA File :17/24/040/00014/AM11/	Lic.No/Date:1710003640 22.12.2010	
	Decision : Withdrawn as the case has already been approved by NC in 5/82 meeting held on 03.05.2011.			

91	Case No.:5/41/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
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		PHARMACEUTICALS LTD	05.07.2011	
	HQ File :01/82/050/01353/AM11/	RLA File :09/24/040/00415/AM11/	Lic.No/Date:0910044855 22.12.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			
92	Case No.:18/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01366/AM11/	RLA File :17/24/040/00148/AM08/	Lic.No/Date:1710003645 23.12.2010	
	Decision : Withdrawn as the case has already been approved by NC in 9/82 meeting held on 31.05.2011.			
93	Case No.:10/41/82-ALC4/2010	Party Name:AARTI ORGANIC	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01358/AM11/	RLA File :08/24/040/00286/AM11/	Lic.No/Date:0810094954 27.12.2010	Defer Date:26.07.2011
	Decision :Committee decided to remind the firm to furnish the required technical information. Accordingly, case was deferred for 26.07.2011.			
94	Case No.:12/41/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01360/AM11/	RLA File :05/24/040/00323/AM11/	Lic.No/Date:0510280422 27.12.2010	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			
95	Case No.:14/41/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01362/AM11/	RLA File :09/24/040/00405/AM11/	Lic.No/Date:0910044913 27.12.2010	
	Decision : Withdrawn as the case has already been approved by NC in 3/82 meeting held on 19.04.2011.			
96	Case No.:15/41/82-ALC4/2010	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01363/AM11/	RLA File :09/24/040/00379/AM11/	Lic.No/Date:0910044914 27.12.2010	
	Decision : Withdrawn as the case has already been approved by NC in 3/82 meeting held on 19.04.2011.			
97	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:23.08.2011
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 23.08.2011.			
98	Case No.:97/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01445/AM11/	RLA File :17/24/040/00020/AM11/	Lic.No/Date:1710003665 30.12.2010	

	Decision : Withdrawn as the case has already been approved by NC in 9/82 meeting held on 31.05.2011.		
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99	Case No.:33/41/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01381/AM11/	RLA File :09/24/040/00447/AM11/	Lic.No/Date:0910044965 31.12.2010	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

100	Case No.:98/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01446/AM11/	RLA File :17/24/040/00005/AM09/	Lic.No/Date:1710003673 31.12.2010	
	Decision : Withdrawn as the case has already been approved by NC in 5/82 meeting held on 03.05.2011.			

101	Case No.:99/41/82-ALC4/2010	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01447/AM11/	RLA File :17/24/040/00093/AM09/	Lic.No/Date:1710003677 31.12.2010	
	Decision : Withdrawn as the case has already been approved by NC in 5/82 meeting held on 03.05.2011.			

102	Case No.:10/42/82-ALC4/2010	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01457/AM11/	RLA File :31/24/040/00179/AM11/	Lic.No/Date:3110046350 10.01.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

103	Case No.:11/42/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01458/AM11/	RLA File :04/24/040/00274/AM11/	Lic.No/Date:0410120514 10.01.2011	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

104	Case No.:12/42/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01459/AM11/	RLA File :09/24/040/00423/AM11/	Lic.No/Date:0910045104 11.01.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

105	Case No.:14/42/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATIONAL	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01461/AM11/	RLA File :05/24/040/00334/AM11/	Lic.No/Date:0510281231 11.01.2011	Defer Date:30.08.2011

Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.
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106	Case No.:44/48/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01687/AM11/	RLA File :22/24/040/00082/AM11/	Lic.No/Date:2210010840 12.01.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

107	Case No.:22/6/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00140/AM12/	RLA File :09/24/040/00469/AM11/	Lic.No/Date:0910045206 19.01.2011	Defer Date:19.07.2011
	Decision :Committee decided to defer case for 19.07.2011 for comments of DC(MSME).			

108	Case No.:27/6/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00145/AM12/	RLA File :09/24/040/00466/AM11/	Lic.No/Date:0910045215 20.01.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

109	Case No.:3/45/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01543/AM11/	RLA File :07/24/040/00433/AM11/	Lic.No/Date:0710076954 27.01.2011	
	Decision : Withdrawn as the case has already been approved by NC in 51/82 meeting held on 22.03.2011.			

110	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

111	Case No.:26/6/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved																
	HQ File :01/82/050/00144/AM12/	RLA File :09/24/040/00446/AM11/	Lic.No/Date:0910045268 27.01.2011																	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting held on 28.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">Rifaximin</td><td rowspan="3">1kg.</td><td>1.</td><td>Rifamycin-O</td><td>1.52 kg</td></tr><tr><td>2.</td><td>2-Amino-4-Picoline</td><td>0.43 kg</td></tr><tr><td>3.</td><td>Methanol</td><td>2.56 kg</td></tr></table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Rifaximin	1kg.	1.	Rifamycin-O	1.52 kg	2.	2-Amino-4-Picoline	0.43 kg	3.	Methanol	2.56 kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																
Rifaximin	1kg.	1.	Rifamycin-O	1.52 kg																
		2.	2-Amino-4-Picoline	0.43 kg																
		3.	Methanol	2.56 kg																
RA concerned may take further necessary action as per above decision of NC.																				

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Case No.:7/45/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
HQ File :01/82/050/01547/AM11/	RLA File :03/95/040/00836/AM11/	Lic.No/Date:0310612992 28.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/81/2005/Ch.II dated 01.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4 Fluorobenzyl Amine (Assay 99%)	1kg.	1.	4 Fluoro Toluene (PFT)	1.1 kg
		2.	4 Fluoro Benzaldehyde (ALD4)	1.24 kg
RA concerned may take further necessary action as per above decision of NC.				

113	Case No.:8/45/82-ALC4/2010	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01548/AM11/	RLA File :07/24/040/00386/AM11/	Lic.No/Date:0710076995 28.01.2011	Defer Date:26.07.2011
	Decision :Committee considered case as per agenda and noted that Department of C&PC vide their letter No.14010/10/2006-Ch.II dated 10.03.2011, have called from the firm production and consumption data certified by CA, but the same has not been received. It was, therefore, decided to remind the firm to furnish the same. Accordingly, the case was deferred for 26.07.2011.			

114	Case No.:12/45/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01552/AM11/	RLA File :09/24/040/00482/AM11/	Lic.No/Date:0910045338 31.01.2011	
	Decision : Withdrawn as the case has already been approved by NC in 9/82 meeting held on 31.05.2011.			

115	Case No.:14/45/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01554/AM11/	RLA File :05/24/040/00349/AM11/	Lic.No/Date:0510282602 31.01.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

116	Case No.:32/48/82-ALC4/2010	Party Name:DR. SABHARWALS WOUND CARE	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01675/AM11/	RLA File :06/24/040/00057/AM11/	Lic.No/Date:0610020786 01.02.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of DIPP.			

Case No.:5/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
HQ File :01/82/050/01648/AM11/	RLA File :03/94/040/00428/AM10/	Lic.No/Date:0310615980 14.02.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2009-Ch.II dated 30.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm			

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whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
3(2-Ethoxy Hexoxy) Propylamine	1kg.	1.	Acrylonitrile	0.375 kg
		2.	2-Ethyl Hexanol	0.813 kg
		3.	Nickel Catalyst	0.013 kg
		4.	Methanol	0.265 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:6/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
HQ File :01/82/050/01649/AM11/	RLA File :03/94/040/00124/AM10/	Lic.No/Date:0310615982 14.02.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2009-Ch.II dated 08.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2 Ethyl Hexylamine	1kg.	1.	2 Ethyl Hexanol	1.06 kg
Note: Methanol has no role to play and hence not allowed.				
RA concerned may take further necessary action as per above decision of NC.				

119	Case No.:47/48/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Rejected
	HQ File :01/82/050/01690/AM11/	RLA File :09/24/040/00420/AM11/	Lic.No/Date:0910045587 18.02.2011	
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish percentage content of API in the export product, but the same has not been received and norms can not be fixed in absence to required information. Accordingly, it was decided to reject the case.			
	RA concerned may take further necessary action as per above decision of NC.			

120	Case No.:49/48/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01692/AM11/	RLA File :09/24/040/00540/AM11/	Lic.No/Date:0910045594 18.02.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

121	Case No.:50/48/82-ALC4/2010	Party Name:SVR LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01693/AM11/	RLA File :09/24/040/00523/AM11/	Lic.No/Date:0910045599 18.02.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

	Case No.:52/48/82-ALC4/2010		Party Name:ANSHUL SPECIALTY MOLECULES LTD		Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
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122	HQ File :01/82/050/01695/AM11/	RLA File :03/94/040/00976/AM11/	Lic.No/Date:0310616939 21.02.2011	Defer Date:02.08.2011
Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.				

123	Case No.:53/48/82-ALC4/2010	Party Name:ANSHUL SPECIALTY MOLECULES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01696/AM11/	RLA File :03/94/040/00978/AM11/	Lic.No/Date:0310616944 21.02.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

124	Case No.:54/48/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01697/AM11/	RLA File :05/24/040/00368/AM11/	Lic.No/Date:0510284434 22.02.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

125	Case No.:58/48/82-ALC4/2010	Party Name:MANNAN POLYMERS	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01701/AM11/	RLA File :24/24/040/00018/AM11/	Lic.No/Date:2410030958 22.02.2011	Defer Date:02.08.2011
	Decision :Committee considered case as per agenda and in light of letter No.46011/41/2011-PC.II dated 03.05.2011 issued to the firm by Department of C&PC, Petrochemicals Division, decided to remind the firm to furnish the following information:- 1. Technical specifications, %age purity of Regenerated Methyl Methacrylate Monomer to be exported alongwith copy of export order. 2. Detailed manufacturing process alongwith technical justification for wastages/yield at each stage of manufacturing process and also on each of the raw materials. 3. Material balance indicating input and output material at each stage of distillation/manufacturing process. 4. Details of Regenerated Methyl Methacrylate Monomer under reference to be exported and corresponding consumption of all the raw materials (both imported and indigenous) during the last three years duly certified by CA. If the production has not commenced in the past, details from commencement of production may be furnished duly certified by CA. 5. Any other relevant information. Accordingly, case was deferred for			

126	Case No.:65/48/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01708/AM11/	RLA File :02/24/040/00202/AM11/	Lic.No/Date:0210155350 24.02.2011	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 07.06.2011 for comments of DC(MSME).			

127	Case No.:70/48/82-ALC4/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/01713/AM11/	RLA File :02/24/040/00209/AM11/	Lic.No/Date:0210155399 25.02.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

	Case No.:73/48/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES	Meet No/Date:14/82-ALC4/2011	Status:Case Deferred
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133	Case No.:29/6/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00147/AM12/	RLA File :03/94/040/01046/AM11/	Lic.No/Date:0310621245 15.03.2011	Defer Date:30.08.2011
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 30.08.2011.			

134	Case No.:18/52/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/01787/AM11/	RLA File :03/94/040/00471/AM11/	Lic.No/Date:0310621836 17.03.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2009-Ch.II dated 08.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items
	2-(2-Aminoethoxy) Ethanol (Aldega 105)	1kg.	1.	Diethylene Glycol
Qty. allowed 1.12 kg				
RA concerned may take further necessary action as per above decision of NC.				

135	Case No.:4/6/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00122/AM12/	RLA File :03/94/040/00947/AM11/	Lic.No/Date:0310621827 17.03.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

136	Case No.:2/6/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00120/AM12/	RLA File :03/94/040/01113/AM11/	Lic.No/Date:0310622223 21.03.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

137	Case No.:5/6/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00123/AM12/	RLA File :03/94/040/01132/AM11/	Lic.No/Date:0310622881 23.03.2011	Defer Date:30.08.2011
	Decision : Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 30.08.2011.			

138	Case No.:28/6/82-ALC4/2011	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00146/AM12/	RLA File :03/94/040/00781/AM11/	Lic.No/Date:0310623267 25.03.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

	Case No.:37/6/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATIONAL	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
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139	HQ File :01/82/050/00155/AM12/	RLA File :05/24/040/00437/AM11/	Lic.No/Date:0510286990 28.03.2011	Defer Date:30.08.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.				

140	Case No.:19/6/82-ALC4/2011	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved																														
	HQ File :01/82/050/00137/AM12/	RLA File :03/95/040/01014/AM11/	Lic.No/Date:0310624194 30.03.2011																															
Decision : Committee considered case as per agenda and in light of earlier decision taken in 18/82 meeting held on 29.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																		
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Germol Antiseptic Liquid (50 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]</td><td>1 No.</td><td>1.</td><td>Chloroxylenol</td><td>2.448 gm/50 ml bottle</td></tr> <tr> <td>Germol Antiseptic Liquid (100 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]</td><td>1 No.</td><td>1.</td><td>Chloroxylenol</td><td>4.896 gm/100 ml bottle</td></tr> <tr> <td>Germol Antiseptic Liquid (250 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]</td><td>1 No.</td><td>1.</td><td>Chloroxylenol</td><td>12.24 gm/250 ml bottle</td></tr> <tr> <td>Germol Antiseptic Liquid (500 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]</td><td>1 No.</td><td>1.</td><td>Chloroxylenol</td><td>24.48 gm/500 ml bottle</td></tr> <tr> <td>Germol Antiseptic Liquid (1000 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]</td><td>1 No.</td><td>1.</td><td>Chloroxylenol</td><td>48.96 gm/1000 ml bottle</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import item	Qty. allowed	Germol Antiseptic Liquid (50 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	2.448 gm/50 ml bottle	Germol Antiseptic Liquid (100 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	4.896 gm/100 ml bottle	Germol Antiseptic Liquid (250 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	12.24 gm/250 ml bottle	Germol Antiseptic Liquid (500 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	24.48 gm/500 ml bottle	Germol Antiseptic Liquid (1000 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	48.96 gm/1000 ml bottle
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed																														
Germol Antiseptic Liquid (50 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	2.448 gm/50 ml bottle																														
Germol Antiseptic Liquid (100 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	4.896 gm/100 ml bottle																														
Germol Antiseptic Liquid (250 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	12.24 gm/250 ml bottle																														
Germol Antiseptic Liquid (500 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	24.48 gm/500 ml bottle																														
Germol Antiseptic Liquid (1000 ml pack) [each 100ml contain Chloroxylenol BP 4.896% W/V inclusive of 2% wastage]	1 No.	1.	Chloroxylenol	48.96 gm/1000 ml bottle																														
RA concerned may take further necessary action as per above decision of NC.																																		

141	Case No.:30/6/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved										
	HQ File :01/82/050/00148/AM12/	RLA File :03/94/040/01160/AM11/	Lic.No/Date:0310624368 30.03.2011											
Decision : Committee considered case as per agenda and observed that Ministry of Environment and Forests (Ozone Cell) have given their No Objection Certificate for import of Zephex 134a (1,1,1,2 Tetrafluoroethane) (HFA 134A Propolen) vide their O.M. No.11/10/2011-OC dated 18.05.2011. It was, therefore, in light of earlier decision taken in 52/82 meeting held on 23.03.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Aerobud 100mca Inhaler</td><td>1 No.</td><td>1.</td><td>Budenoside</td><td>0.02 am.</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Aerobud 100mca Inhaler	1 No.	1.	Budenoside	0.02 am.
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Aerobud 100mca Inhaler	1 No.	1.	Budenoside	0.02 am.										

(200MD) with 50mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 50 mcl Aerosol Valve)		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 200mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 63 mcl Aerosol Valve (Contains Zephex 134 A & Ethanol)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 63 mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.5 gm.
		6.	Ethanol	2.73 gm.
Aerobud 100mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler	1 No.	1.	Budenoside	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy

100mcg (300MD)) with 40 mcl Aerosol Valve)		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Aerobud 200mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 200mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.06 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Salbutamol 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Salbutamol 300mcg Inhaler (300MD) with 40mcl Aerosol Valve (Asthavent 100 mcg inhaler (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.00 gm.
Beclate 50mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-50 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.01 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust	As per packing

			covers/caps fitting to 19ml Aluminium Can	policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.74 gm.
		6.	Ethanol	0.455 gm.
Beclate 100mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-100 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.02 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.30 gm.
		6.	Ethanol	0.91 gm.
Beclate 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-200 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.04 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.4 gm.
		6.	Ethanol	1.82 gm.
Beclate 250mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-250 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.05 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.9 gm.
		6.	Ethanol	2.27 gm.

The above norms have been ratified by NC subject to the following conditions:-

The quantity of HFA 134-A Propellant Gas in the above norms is inclusive of 20% overages to compensate leakage, priming and non retrieval dose remaining inside the Can and and allowance for shot weight variation. However no wastage is claimed for APIs by the firm.

The firm will maintain a separate record for the actual consumption of HFA 134-A Propellant Gas and will pay duty on the surplus quantity of gas remained unutilized, if any.

RA concerned may take further necessary action as per above decision of NC.

142	Case No.:17/6/82-ALC4/2011	Party Name:TRIGON ANTIOXIDANTS PVT. LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00135/AM12/	RLA File :03/95/040/01026/AM11/	Lic.No/Date:0310624764 01.04.2011	Defer Date:02.08.2011

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Case No.:11/6/82-ALC4/2011	Party Name:UNI WORLD PHARMA PVT LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
HQ File :01/82/050/00129/AM12/	RLA File :03/95/040/00005/AM12/	Lic.No/Date:0310625122 05.04.2011	

Decision : Committee considered case as per agenda and observed that Ministry of Environment and Forests (Ozone Cell) have given their No Objection Certificate for import of Zephex 134a (1,1,1,2 Tetrafluoroethane) (HFA 134A Propolen) vide their O.M. No.11/10/2011-OC dated 24.06.2011. It was, therefore, in light of earlier decision taken in 52/82 meeting held on 23.03.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Aerobud 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 200mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.

Aerobud 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 63 mcl Aerosol Valve (Contains Zephex 134 A & Ethanol)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 63 mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.5 gm.
		6.	Ethanol	2.73 gm.
Aerobud 100mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 100mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Aerobud 200mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 200mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.06 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Salbutamol 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Salbutamol 300mcg Inhaler (300MD) with 40mcl Aerosol Valve (Asthavent 100 mcl)	1 No.	1.	Salbutamol	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy

inhaler (300MD)) with 40 mcl Aerosol Valve)		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.00 gm.
Beclate 50mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-50 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.01 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.74 gm.
		6.	Ethanol	0.455 gm.
Beclate 100mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-100 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.02 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.30 gm.
		6.	Ethanol	0.91 gm.
Beclate 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-200 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.04 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.4 gm.
		6.	Ethanol	1.82 gm.
Beclate 250mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-250 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.05 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.9 gm.
		6.	Ethanol	2.27 gm.

The above norms have been ratified by NC subject to the following conditions:-

The quantity of HFA 134-A Propellant Gas in the above norms is inclusive of 20% overages to compensate leakage, priming and non retrieval dose remaining inside the Can and allowance for shot weight variation. However no wastage is claimed for APIs by the firm.
The firm will maintain a separate record for the actual consumption of HFA 134-A Propellant Gas and will pay duty on the surplus quantity of gas remained unutilized, if any.

RA concerned may take further necessary action as per above decision of NC.

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Case No.:18/6/82-ALC4/2011	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
HQ File :01/82/050/00136/AM12/	RLA File :03/95/040/01029/AM11/	Lic.No/Date:0310625084 05.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/80/2010-Ch.II dated 04.07.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Multifunctional High Molecular Weight Complex Fatty Acid Ester (Condensed Product of Pentaerythritol with Adipic Acid and Stearic Acid)	1 Kg.	1.	Pentaerythritol	0.150 kg
		2.	Adipic Acid	0.106 kg
		3.	Stearic Acid	0.819 kg
RA concerned may take further necessary action as per above decision of NC.				

145	Case No.:41/14/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00432/AM12/	RLA File :09/24/040/00609/AM11/	Lic.No/Date:0910046267 05.04.2011	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

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Case No.:16/4/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
HQ File :01/82/050/00067/AM12/	RLA File :03/94/040/00646/AM11/	Lic.No/Date:0310625305 06.04.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2009-Ch.II dated 30.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-Ethyl-1,2-Dimethylpropylamine	1kg.	1.	Methyl Isopropyl Ketone	0.830 kg
RA concerned may take further necessary action as per above decision of NC.				

147	Case No.:17/4/82-ALC4/2011	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00068/AM12/	RLA File :03/94/040/00616/AM11/	Lic.No/Date:0310625317 06.04.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2009-Ch.II dated 30.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Furfurylamine	1kg.	1.	Furfuraldehyde	1.164 kg
		2.	Methanol	0.200 kg

RA concerned may take further necessary action as per above decision of NC.

148	Case No.:47/10/82-ALC4/2011	Party Name:INDO AMINES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00306/AM12/	RLA File :03/94/040/00990/AM11/	Lic.No/Date:0310625341 06.04.2011	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

149	Case No.:38/6/82-ALC4/2011	Party Name:SUPREEM PHARMACEUTICALS MYSORE PVT LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00156/AM12/	RLA File :07/24/040/00521/AM11/	Lic.No/Date:0710078544 08.04.2011	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP allowing 1% wastage. RA concerned may take further necessary action as per above decision of NC.			

150	Case No.:14/6/82-ALC4/2011	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00132/AM12/	RLA File :07/24/040/00003/AM12/	Lic.No/Date:0710078566 13.04.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of Department of C&PC.			

151	Case No.:1/5/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00103/AM12/	RLA File :03/94/040/00029/AM12/	Lic.No/Date:0310626724 15.04.2011	
	Decision: Withdrawn as the case has already been approved by NC in 13/82 meeting held on 28.06.2011.			

152	Case No.:4/5/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00106/AM12/	RLA File :09/24/040/00576/AM11/	Lic.No/Date:0910046396 15.04.2011	Defer Date:19.07.2011
	Decision : Committee decided to defer case for 19.07.2011 for comments of DC(MSME).			

153	Case No.:49/10/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00308/AM12/	RLA File :03/94/040/00028/AM12/	Lic.No/Date:0310626747 15.04.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/14/2005-Ch.II dated 04.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Hexyl Salicylate	1kg.	1.	n-Hexanol	0.511 kg
		2.	Methyl Salicylate	0.760 kg

RA concerned may take further necessary action as per above decision of NC.

154	Case No.:5/5/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00107/AM12/	RLA File :03/95/040/00828/AM11/	Lic.No/Date:0310626928 18.04.2011	
	Decision :Withdrawn as the case has already been approved by NC in 13/82 meeting held on 28.06.2011.			

155	Case No.:6/5/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00108/AM12/	RLA File :09/24/040/00004/AM12/	Lic.No/Date:0910046405 18.04.2011	Defer Date:26.07.2011
	Decision :Committee decided to defer case for 26.07.2011 for comments of Department of Pharmaceuticals.			

156	Case No.:7/5/82-ALC4/2011	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00109/AM12/	RLA File :09/24/040/00561/AM11/	Lic.No/Date:0910046412 19.04.2011	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			

157

Case No.:5/14/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
HQ File :01/82/050/00396/AM12/	RLA File :03/94/040/00950/AM11/	Lic.No/Date:0310627259 19.04.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 7/11 meeting held on 18.05.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Metoprolol Succinate	1 Kg.	1.	Para Methoxy Ethyl Phenol	0.7955 kg
		2.	Epichlorohydrine	0.6179 kg
		3.	Succinic Acid	0.4508 kg
		4.	Mono Isopropyl Amine	0.6285 kg
RA concerned may take further necessary action as per above decision of NC.				

158	Case No.:8/5/82-ALC4/2011	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00110/AM12/	RLA File :05/24/040/00003/AM12/	Lic.No/Date:0510288385	:

			20.04.2011	
	Decision : Withdrawn as the case has already been approved by NC in 13/82 meeting held on 28.06.2011.			
159	Case No.:9/5/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00111/AM12/	RLA File :05/23/040/00012/AM12/	Lic.No/Date:0510288426 20.04.2011	
	Decision : Withdrawn as the case has already been approved by NC in 13/82 meeting held on 28.06.2011.			
160	Case No.:10/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00112/AM12/	RLA File :05/23/040/00007/AM12/	Lic.No/Date:0510288427 20.04.2011	Defer Date:23.08.2011
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 23.08.2011.			
161	Case No.:11/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00113/AM12/	RLA File :05/23/040/00008/AM12/	Lic.No/Date:0510288428 20.04.2011	Defer Date:23.08.2011
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 23.08.2011.			
162	Case No.:12/5/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00114/AM12/	RLA File :05/23/040/00026/AM12/	Lic.No/Date:0510288429 20.04.2011	Defer Date:23.08.2011
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 23.08.2011.			
163	Case No.:13/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00115/AM12/	RLA File :03/94/040/00009/AM12/	Lic.No/Date:0310627428 20.04.2011	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			
164	Case No.:14/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00116/AM12/	RLA File :03/94/040/00008/AM12/	Lic.No/Date:0310627429 20.04.2011	Defer Date:23.08.2011
	Decision : Committee decided to defer case for 23.08.2011 for comments of Department of Pharmaceuticals.			
165	Case No.:37/10/82-ALC4/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00296/AM12/	RLA File :17/24/040/00084/AM09/	Lic.No/Date:1710003962 20.04.2011	Defer Date:02.08.2011
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/13/2011-Ch.II dated 02.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm			

whichever is lower:-

Export product	Exp.Qty	S.No.	Item of import	Qty. allowed
Product PE-17 R (Oxirane, Methyl, Polymer with Oxirane) (Molecular weight 2170)	1 kg	1.	Ethylene Oxide (colourless clear liquid)	0.243 kg
		2.	Propylene Oxide (Colourless liquid)	0.695 kg

RA concerned may take further necessary action as per above decision of NC.

166	Case No.:31/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00149/AM12/	RLA File :09/24/040/00044/AM12/	Lic.No/Date:0910046438 21.04.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

167	Case No.:32/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00150/AM12/	RLA File :09/24/040/00037/AM12/	Lic.No/Date:0910046439 21.04.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

168	Case No.:33/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00151/AM12/	RLA File :09/24/040/00031/AM12/	Lic.No/Date:0910046440 21.04.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

169	Case No.:34/6/82-ALC4/2011	Party Name:DALAS BIOTECH LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00152/AM12/	RLA File :05/23/040/00025/AM12/	Lic.No/Date:0510288517 21.04.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

170	Case No.:24/10/82-ALC4/2011	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
	HQ File :01/82/050/00283/AM12/	RLA File :34/24/040/00007/AM12/	Lic.No/Date:3410029987 21.04.2011		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/37/2011-Ch.II dated 14.06.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	Methoxy Methyl Triphenyl Phosphonium Chloride	1kg.	1.	Triphenyl Phosphine 98%	0.806 kg
			2	Methylal 99%	0.233 kg

	Phosphonium Chloride	2.	methanol 99.70	0200 kg	
RA concerned may take further necessary action as per above decision of NC.					

171	Case No.:35/6/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00153/AM12/	RLA File :05/24/040/00001/AM12/	Lic.No/Date:0510288662 25.04.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

172	Case No.:23/10/82-ALC4/2011	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00282/AM12/	RLA File :34/24/040/00009/AM12/	Lic.No/Date:3410029995 25.04.2011	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

173	Case No.:39/6/82-ALC4/2011	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00157/AM12/	RLA File :09/24/040/00622/AM11/	Lic.No/Date:0910046495 26.04.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

174	Case No.:20/14/82-ALC4/2011	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00411/AM12/	RLA File :07/24/040/00021/AM12/	Lic.No/Date:0710078772 26.04.2011	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

175	Case No.:32/14/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00423/AM12/	RLA File :09/24/040/00605/AM11/	Lic.No/Date:0910046500 26.04.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

176	Case No.:41/6/82-ALC4/2011	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00159/AM12/	RLA File :03/95/040/01046/AM11/	Lic.No/Date:0310628344 27.04.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

	Case No.:43/6/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00162/AM12/	RLA File :03/95/040/00048/AM12/	Lic.No/Date:0310628588	

177					28.04.2011				
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 3/82 meeting held on 20.04.2010 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-								
	Export product		Export Qty.		Sl.No.	Import items		Qty. allowed	
	Ferrous Fumarate		1 Kg.		1.	Fumaric Acid		0.769 kg	
	RA concerned may take further necessary action as per above decision of NC.								

178	Case No.:44/6/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00163/AM12/	RLA File :09/24/040/00038/AM12/	Lic.No/Date:0910046559 28.04.2011	Defer Date:30.08.2011
	Decision :Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

179

Case No.:45/6/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
HQ File :01/82/050/00164/AM12/	RLA File :09/24/040/00024/AM12/	Lic.No/Date:0910046561 28.04.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 52/82 meeting held on 23.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-(2,3-Dichlorophenyl) Methylene Hydrazine Carboximidamide	1 Kg.	1.	2,3-Dichloro Benzoyl Chloride	2.045 kg
		2.	Amino Guanidine Bicarbonate	1.06 kg
		3.	Cuprous Cyanide	1.09 kg
		4.	Hexane	2.03 kg
RA concerned may take further necessary action as per above decision of NC.				

180

Case No.:46/6/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
HQ File :01/82/050/00165/AM12/	RLA File :05/23/040/00011/AM12/	Lic.No/Date:0510289089 28.04.2011	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 42/82 meeting held on 18.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tan Endo Powder	1 Kg.	1.	Pen-GK	1.089 kg
		2.	Dimethyl formamide	4.685 kg
		3.	Acetone	2.525 kg
		4.	Methylene Chloride	2.783 kg
		5.	Para Nitro Benzyl Bromide	0.632 kg
		6.	Trimethyl Phosphite	0.342 kg
		7.	Triethyl Amine	0.279 kg
		8.	Toluene	0.852 kg

RA concerned may take further necessary action as per above decision of NC.

181	Case No.:23/14/82-ALC4/2011	Party Name:R L FINE CHEM	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00414/AM12/	RLA File :07/24/040/00018/AM12/	Lic.No/Date:0710078830 28.04.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

182	Case No.:47/6/82-ALC4/2011	Party Name:JOCIL LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00166/AM12/	RLA File :09/24/040/00051/AM12/	Lic.No/Date:0910046581 29.04.2011	Defer Date:02.08.2011
	Decision :Committee considered case as per agenda and in light of written comments of DIPP dated 05.07.2011, decided to call for the following information from the firm. 1. Production and the consumption certificate indicating the consumption of all raw materials (both indigenous and imported) of same or similar product during the past two years duly certified by the concerned Central Excise. 2. Quantity of Glycerine obtained as a by product and its commercial value. 3. Percentage TFM in the export product. Accordingly, case was deferred for 02.08.2011.			

183	Case No.:21/14/82-ALC4/2011	Party Name:R L FINE CHEM	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved															
	HQ File :01/82/050/00412/AM12/	RLA File :07/24/040/00017/AM12/	Lic.No/Date:0710078885 29.04.2011																
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Nortriptyline Hcl</td><td rowspan="3">1 kg.</td><td>1.</td><td>1,Bromo 3 Chloro Propane</td><td>0.96 kg</td></tr> <tr> <td>2.</td><td>Tetra Hydro Furan</td><td>0.71 kg</td></tr> <tr> <td>3.</td><td>Ethyl Chloro Formate</td><td>0.46 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Nortriptyline Hcl	1 kg.	1.	1,Bromo 3 Chloro Propane	0.96 kg	2.	Tetra Hydro Furan	0.71 kg	3.	Ethyl Chloro Formate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Nortriptyline Hcl	1 kg.	1.	1,Bromo 3 Chloro Propane	0.96 kg															
		2.	Tetra Hydro Furan	0.71 kg															
		3.	Ethyl Chloro Formate	0.46 kg															

184	Case No.:22/14/82-ALC4/2011	Party Name:R L FINE CHEM	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00413/AM12/	RLA File :07/24/040/00016/AM12/	Lic.No/Date:0710078875 29.04.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

185	Case No.:24/14/82-ALC4/2011	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00415/AM12/	RLA File :07/24/040/00019/AM12/	Lic.No/Date:0710078878 29.04.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 02.02.2010 dated 19.07.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Doxepin Hcl BP/USP	1kg.	1.	1-Bromo-3-Chloro Propane	1.12 kg
		2.	Magnesium Metal	0.19 kg
		3.	Tetrahydrofuran	0.68 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:25/14/82-ALC4/2011	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
HQ File :01/82/050/00416/AM12/	RLA File :07/24/040/00020/AM12/	Lic.No/Date:0710078884 29.04.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/82 meeting held on 09.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dothiepin Hcl	1 Kg.	1.	Thiophenol	0.65 kg
		2.	1 Bromo 3 Chloro Propane	0.92 kg
		3.	Tetra Hydro Furan	0.50 kg
		4.	Acetone	Not allowed since not shown in manufacturing process.
RA concerned may take further necessary action as per above decision of NC.				

187	Case No.:9/10/82-ALC4/2011	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00268/AM12/	RLA File :34/24/040/00013/AM12/	Lic.No/Date:3410030091 04.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

188	Case No.:7/10/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00266/AM12/	RLA File :05/23/040/00038/AM12/	Lic.No/Date:0510289756 05.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

189	Case No.:3/14/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00394/AM12/	RLA File :03/94/040/00081/AM12/	Lic.No/Date:0310629733 05.05.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

	Case No.:8/14/82-ALC4/2011	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00399/AM12/	RLA File :03/94/040/00115/AM12/	Lic.No/Date:0310629717	

				05.05.2011	
	Decision : Committee considered case as per agenda and in line with SION A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
190	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Gynospan Suppositories (Net weight 15.200 kg) Net content of Anhydrous Phloroglucinol 76.32 kgs. And net content of Trimethyl Phloroglucinol 98.10 kgs.	15.200 kgs.	1.	Anhydrous Phloroglucinol	77.84 kg
			2.	Trimethylm Phloroglucinol	100.00 kg
	RA concerned may take further necessary action as per above decision of NC.				

	Case No.:9/14/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
191	HQ File :01/82/050/00400/AM12/	RLA File :03/94/040/00091/AM12/	Lic.No/Date:0310629729 05.05.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

	Case No.:2/14/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
192	HQ File :01/82/050/00393/AM12/	RLA File :03/94/040/00122/AM12/	Lic.No/Date:0310630488 10.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

193	Case No.:4/14/82-ALC4/2011		Party Name:ALTA LABORATORIES LTD.		Meet No/Date:14/82-ALC4/2011 05.07.2011		Status:Case Approved	
	HQ File :01/82/050/00395/AM12/		RLA File :03/94/040/01131/AM11/		Lic.No/Date:0310630444 10.05.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/289/2009-PI-III dated 24.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
	Sodium Salicylate		1 Kg.	1.	Salicylic Acid	0.88 kg		
	RA concerned may take further necessary action as per above decision of NC.							

	Case No.:17/14/82-ALC4/2011	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
194	HQ File :01/82/050/00408/AM12/	RLA File :07/24/040/00039/AM12/	Lic.No/Date:0710079098 10.05.2011	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage.			
	RA concerned may take further necessary action as per above decision of NC.			

195	Case No.:19/14/82-ALC4/2011	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00410/AM12/	RLA File :07/24/040/00040/AM12/	Lic.No/Date:0710079103 10.05.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

196

Case No.:7/14/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
HQ File :01/82/050/00398/AM12/	RLA File :03/95/040/00999/AM11/	Lic.No/Date:0310630757 11.05.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/99/2008/Ch.II dated 24.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2 Chloro 4 Fluoro Tri Fluoride	1 Kg.	1.	Para Fluoro Toluene/4 Fluoro Toluene	0.924 kg
RA concerned may take further necessary action as per above decision of NC.				

197	Case No.:11/14/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00402/AM12/	RLA File :03/95/040/00106/AM12/	Lic.No/Date:0310630659 11.05.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

198	Case No.:52/10/82-ALC4/2011	Party Name:TIDE INDUSTRIES	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00311/AM12/	RLA File :34/24/040/00320/AM11/	Lic.No/Date:3410030202 12.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

199	Case No.:40/14/82-ALC4/2011		Party Name:DEEPAK NITRITE LIMITED		Meet No/Date:14/82-ALC4/2011 05.07.2011		Status:Case Approved	
	HQ File :01/82/050/00431/AM12/		RLA File :31/24/040/00205/AM11/		Lic.No/Date:3110048116 12.05.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/66/2007/Ch.II dated 05.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	2-Ethyl Hexyl Nitrate		1 Kg.	1.	2-Ethyl Hexanol		0.765 kg	
RA concerned may take further necessary action as per above decision of NC.								

	Case No.:6/14/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
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200	HQ File :01/82/050/00397/AM12/	RLA File :03/94/040/01151/AM11/	Lic.No/Date:0310631308 13.05.2011	Defer Date:30.08.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.				

201

Case No.:5/9/82-ALC4/2011	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
HQ File :01/82/050/00256/AM12/	RLA File :03/95/040/00134/AM12/	Lic.No/Date:0310631532 18.05.2011	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/37/2007/Ch.II dated 01.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
5-Amino-1,2-Xylene-3-Sulfo-2'-DMABS or Ash Acid	1 Kg.	1.	4-Nitro-O-Xylene (4-NOX)	1.074 kg
		2.	Ethanol Amine (2-Ethanol Amines)	0.865 kg

RA concerned may take further necessary action as per above decision of NC.

202

Case No.:10/14/82-ALC4/2011	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
HQ File :01/82/050/00401/AM12/	RLA File :03/95/040/00112/AM12/	Lic.No/Date:0310631539 18.05.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/48/2008/Ch.II dated 05.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
CESBS RE-STD 4(2-Chloro Ethylsulfonyl) Butyric Acid	1 Kg.	1.	Gamma Butyrolactone	0.665 kg
		2.	2-Mercapto Ethanol	0.691 kg
RA concerned may take further necessary action as per above decision of NC.				

203	Case No.:31/14/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date: 14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00422/AM12/	RLA File :09/24/040/00023/AM12/	Lic.No/Date:0910046786 19.05.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

204	Case No.:12/14/82-ALC4/2011	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00403/AM12/	RLA File :03/95/040/00140/AM12/	Lic.No/Date:0310632273 23.05.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/128/2010/Ch.II dated 04.07.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
VICASOL MV-01 Diethanol Isopropanol Amine (DEIPA)	1 Kg.	1.	Diethanol Amine	0.580 kg
		2.	Propylene Oxide	0.360 kg

RA concerned may take further necessary action as per above decision of NC.

205	Case No.:33/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00292/AM12/	RLA File :05/23/040/00045/AM12/	Lic.No/Date:0510291486 24.05.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

206	Case No.:34/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00293/AM12/	RLA File :05/23/040/00046/AM12/	Lic.No/Date:0510291487 24.05.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

207	Case No.:35/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00294/AM12/	RLA File :05/23/040/00048/AM12/	Lic.No/Date:0510291488 24.05.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

208

Case No.:42/14/82-ALC4/2011	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
HQ File :01/82/050/00433/AM12/	RLA File :34/24/040/00001/AM12/	Lic.No/Date:3410030347 24.05.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/14/2005-Ch.II dated 25.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hexyl Salicylate	1 Kg.	1.	n-Hexanol	0.511 kg
		2.	Salicylic Acid	0.691 kg
RA concerned may take further necessary action as per above decision of NC.				

209	Case No.:15/14/82-ALC4/2011		Party Name:MEDREICH LIMITED		Meet No/Date:14/82-ALC4/2011 05.07.2011		Status:Case Approved	
	HQ File :01/82/050/00406/AM12/		RLA File :07/24/040/00052/AM12/		Lic.No/Date:0710079379 25.05.2011			
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 52/82 meeting held on 23.03.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		

Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg
Clindamycin Capsules 300 mg	1 No.	1.	Clindamycin Hcl BP	347.06 mg
RA concerned may take further necessary action as per above decision of NC.				

210	Case No.:45/10/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00304/AM12/	RLA File :31/24/040/00008/AM12/	Lic.No/Date:3110048261 26.05.2011	Defer Date:02.08.2011
	Decision :Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

211	Case No.:46/10/82-ALC4/2011	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
	HQ File :01/82/050/00305/AM12/	RLA File :03/94/040/00004/AM12/	Lic.No/Date:0310633089 26.05.2011		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 40/82 meeting held on 04.01.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dehydro Thio-Para Toluidine Sulfonic Acid		1 Kg.	1.	Para Toluidine	1.852 kg
RA concerned may take further necessary action as per above decision of NC.					

212	Case No.:14/14/82-ALC4/2011	Party Name:ALKALOIDS CORPORATION	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00405/AM12/	RLA File :02/24/040/00033/AM12/	Lic.No/Date:0210159560 26.05.2011	Defer Date:30.08.2011
	Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.			

213	Case No.:43/14/82-ALC4/2011	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00434/AM12/	RLA File :34/24/040/00027/AM12/	Lic.No/Date:3410030384 26.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

214	Case No.:1/14/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00392/AM12/	RLA File :03/95/040/00138/AM12/	Lic.No/Date:0310633159 27.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

215	Case No.:16/14/82-ALC4/2011	Party Name:P.D. NAVKAR BIO-CHEM PVT.LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00407/AM12/	RLA File :07/24/040/00055/AM12/	Lic.No/Date:0710079420 27.05.2011	Defer Date:02.08.2011
	Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.			

216	Case No.:30/14/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00421/AM12/	RLA File :34/24/040/00034/AM12/	Lic.No/Date:3410030397 30.05.2011	
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.				

217

Case No.:35/14/82-ALC4/2011	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred	
HQ File :01/82/050/00426/AM12/	RLA File :34/24/040/00031/AM12/	Lic.No/Date:3410030413 30.05.2011	Defer Date:30.08.2011	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 6/82 meeting held on 11.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat bais under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fenofibrate	1 Kg.	1.	4-Chloro,4 Hydroxybenzophenone	1.316 kg
		2.	Acetone	2.71 kg
		3.	Ethyl Acetate	4.47 kg
		4.	Iso Propyl Alcohol	5.43 kg
		5.	Methylene Chloride	4.92 kg
		6.	Activated Charcoal	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

218	Case No.:44/14/82-ALC4/2011	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00435/AM12/	RLA File :34/24/040/00037/AM12/	Lic.No/Date:3410030415 30.05.2011	Defer Date:30.08.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.				

219	Case No.:18/14/82-ALC4/2011	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00409/AM12/	RLA File :07/24/040/00059/AM12/	Lic.No/Date:0710079495 31.05.2011	Defer Date:30.08.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.				

220	Case No.:45/14/82-ALC4/2011	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00436/AM12/	RLA File :34/24/040/00035/AM12/	Lic.No/Date:3410030424 31.05.2011	Defer Date:30.08.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.				

221	Case No.:34/14/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00425/AM12/	RLA File :34/24/040/00042/AM12/	Lic.No/Date:3410030477 02.06.2011	Defer Date:30.08.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.				

Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.

222	Case No.:33/14/82-ALC4/2011	Party Name:AARTI ORGANIC	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00424/AM12/	RLA File :08/24/040/00050/AM12/	Lic.No/Date:0810100306 09.06.2011	Defer Date:02.08.2011
Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.				

223

Case No.:27/14/82-ALC4/2011	Party Name:GURUDEV DYESTUFF INDIA PVT.LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
HQ File :01/82/050/00418/AM12/	RLA File :08/24/040/00009/AM12/	Lic.No/Date:0810100342 10.06.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 3/82 meeting held on 20.04.2010 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
4,4 Diamino Sulphanilide	1 kg.	1.	Aniline Oil	0.458 kg
		2.	Acetic Acid	0.317 kg
		3.	Para Nitro Aniline	0.728 kg
		4.	Caustic Soda Flakes	0.545 kg
		5.	Soda Ash	0.350 kg
RA concerned may take further necessary action as per above decision of NC.				

224	Case No.:28/14/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved																																																																	
	HQ File :01/82/050/00419/AM12/	RLA File :08/24/040/00047/AM12/	Lic.No/Date:0810100309 10.06.2011																																																																		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																																																																					
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Warfarin 2.5 mg Tablets	1 Million	3.	Lactose Monohydrate	166.98 kg
		4.	Magnesium Stearate	1.38 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 3 mg Tablets	1 Million	1.	Warfarin Sodium Clathrate USP	3.27 kg
		2.	Hydroxypropyl Cellulose	3.66 kg
		3.	Lactose Monohydrate	165.53 kg
		4.	Magnesium Stearate	1.37 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 4.0 mg Tablets	1 Million	1.	Warfarin Sodium Clathrate USP	4.36 kg
		2.	Hydroxypropyl Cellulose	3.67 kg
		3.	Lactose Monohydrate	165.12 kg
		4.	Magnesium Stearate	1.38 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 5.0 mg Tablets	1 Million	1.	Warfarin Sodium Clathrate USP	5.45 kg
		2.	Hydroxypropyl Cellulose	3.67 kg
		3.	Lactose Monohydrate	159.50 kg
		4.	Magnesium Stearate	1.38 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 6.0 mg Tablets	1 Million	1.	Warfarin Sodium Clathrate USP	6.54 kg
		2.	Hydroxypropyl Cellulose	3.66 kg
		3.	Lactose Monohydrate	156.07 kg
		4.	Magnesium Stearate	1.37 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 7.5 mg Tablets	1 Million	1.	Warfarin Sodium Clathrate USP	8.175 kg
		2.	Hydroxypropyl Cellulose	3.66 kg
		3.	Lactose Monohydrate	156.87 kg
		4.	Magnesium Stearate	1.37 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy
		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
Warfarin 10 mg Tablets	1 Million	1.	Warfarin Sodium Clathrate USP	10.90 kg
		2.	Hydroxypropyl Cellulose	3.66 kg
		3.	Lactose Monohydrate	154.67 kg
		4.	Magnesium Stearate	1.37 kg
		5.	60 CC White HDPE Round Bottle	As per packing policy

		6.	Bottle 300 CC White HDPE	As per packing policy
		7.	33 MM White PP Screw Cap	As per packing policy
		8.	45 MM White PP Screw Cap	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

225	Case No.:26/14/82-ALC4/2011	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00417/AM12/	RLA File :05/23/040/00100/AM12/	Lic.No/Date:0510293856 20.06.2011	Defer Date:02.08.2011
Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.				

226	Case No.:29/14/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00420/AM12/	RLA File :03/95/040/00094/AM12/	Lic.No/Date:0310637252 20.06.2011	Defer Date:02.08.2011
Decision : Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.				

227	Case No.:36/14/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00427/AM12/	RLA File :04/24/040/00069/AM12/	Lic.No/Date:0410125143 20.06.2011	Defer Date:31.08.2011
Decision :Committee decided to defer case for 31.08.2011 for comments of Department of Pharmaceuticals.				

228	Case No.:37/14/82-ALC4/2011	Party Name:TRIGON CHEMICALS PVT. LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00428/AM12/	RLA File :31/83/040/00045/AM12/	Lic.No/Date:3110048740 20.06.2011	Defer Date:02.08.2011
Decision :Committee decided to defer case for 02.08.2011 for comments of Department of C&PC.				

229	Case No.:38/14/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved										
	HQ File :01/82/050/00429/AM12/	RLA File :03/95/040/00113/AM12/	Lic.No/Date:0310637533 21.06.2011											
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/99/2008-Ch.II dated 03.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Brontrifluoride Tetrahydrofuran-pure BF3-THF Pure (47.5%)</td><td>1 Kg.</td><td>1.</td><td>Brontrifluoride Tetrahydrofuran (46%)</td><td>1.06 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Brontrifluoride Tetrahydrofuran-pure BF3-THF Pure (47.5%)	1 Kg.	1.	Brontrifluoride Tetrahydrofuran (46%)	1.06 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Brontrifluoride Tetrahydrofuran-pure BF3-THF Pure (47.5%)	1 Kg.	1.	Brontrifluoride Tetrahydrofuran (46%)	1.06 kg										
RA concerned may take further necessary action as per above decision of NC.														

230	Case No.:39/14/82-ALC4/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved
	HQ File :01/82/050/00430/AM12/	RLA File :03/95/040/00132/AM12/	Lic.No/Date:0310637536	

21.06.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2008-Ch.II dated 10.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fluoro Benzene (Purity 99.9%)	1 Kg.	1.	Fluoro Benzene (Purity 99.5%)	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

231	Case No.:46/14/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00437/AM12/	RLA File :05/23/040/00105/AM12/	Lic.No/Date:0510294191 21.06.2011	Defer Date:30.08.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.				

232	Case No.:47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:30.08.2011
Decision : Committee decided to defer case for 30.08.2011 for comments of Department of Pharmaceuticals.				

233

Case No.:48/14/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:14/82-ALC4/2011 05.07.2011	Status:Case Approved	
HQ File :01/82/050/00439/AM12/	RLA File :03/94/040/00260/AM12/	Lic.No/Date:0310637998 22.06.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 41/82 meeting held on 11.01.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemical Antlifoulant Trade Name- DA-2339/DA-2313/DA-2316/DA-2339-M/DA-2394/DA-2304-C/DA-2309 (Organic mixture containing 8% of Benzylidene-2,6 Ditertiary-butyl-Cyclohex-2-one 18% of Decanedioic Acid 1-Hydroxy-2,6 Dimethylene-Piperidin-4-yl Methyl Ester 75% of Aromatic Solvent C ₁₀ -C ₁₁)	1 Kg.	1.	2,6,Di Tertiary Butyl Phenol	0.070 kg
		2.	Di-n-Propyl Amine	0.0045 kg
		3.	Di Methyl Sebacate	0.069 kg
		4.	4 Hydroxy Tempo/4 Hydroxy/2,2,6,6 Tetramethyl/Piperridine-N-Oxyl	0.115 kg
		5.	Di Butyl Tin Oxide	0.0028 kg
		6.	Aromatic Solvent	0.750 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.:49/14/82-ALC4/2011

Party Name:NEW ALLIANCE DYE-CHEM PVT.

Meet No/Date:14/82-ALC4/2011

Status:Case

234

		LTD.,	05.07.2011	Approved
HQ File :01/82/050/00440/AM12/		RLA File :03/95/040/00227/AM12/	Lic.No/Date:0310638201 23.06.2011	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 39/82 meeting held on 28.12.2010 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
EDTA Diammonium (Liquid) Assay Min. 40%	1 kg	1.	EDTA (Ethylene Diamine Tetra Acetic Acid) Assay Min. 98%	0.377 kg
RA concerned may take further necessary action as per above decision of NC.				